

WWW.LIVELAW.IN
W.P.No.20192 of 2020
and W.M.P.No.24946 of 2020

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by *The Hon'ble Chief Justice*)

The matter pertains to the alleged encroachment by local residents in two parts of a waterbody at Ithalar Village in the Nilgiris District. The State respondents are represented and it is submitted on their behalf that it appears that there may be some encroachment.

2. Waterbodies are the lifeline for all animal species. There has to be a zero tolerance for any kind of encroachment at or endangerment of any waterbody. The Collector should file a report when the matter appears next four weeks hence indicating that the last inch of encroachment has been removed. An advance copy of the report should be forwarded to advocate for the petitioner at least two days before the returnable date.

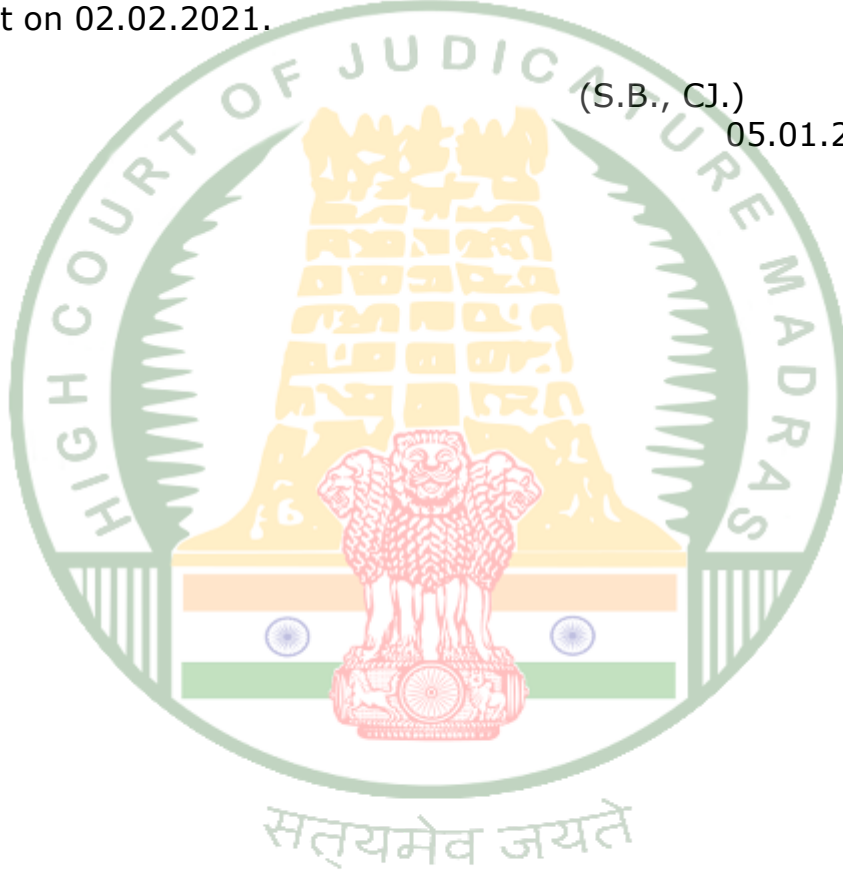
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3. The private respondents must be served and informed of the returnable date, if not already served.

List on 02.02.2021.

(S.B., CJ.) (S.K.R.,J.)
05.01.2021

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